

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA  
STARRED QUESTION NO. 325  
TO BE ANSWERED ON 31<sup>ST</sup> MARCH, 2023**

**INDIAN TELECOMMUNICATION BILL**

325 Smt. Priyanka Chaturvedi:

Will the Minister of Communications be pleased to state:

- (a) whether Government proposes to bring internet based applications and communications already covered under IT Act under the proposed Telecommunication Bill;
- (b) if so, the reasons therefor and in what manner Government aim to mitigate this overlap; and
- (c) details of the timeline for the legislation on the proposed Indian Telecommunication Bill becoming a law since the public consultation on it was closed in the second half of 2022?

**ANSWER**

**MINISTER OF RAILWAYS, COMMUNICATIONS &  
ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI ASHWINI VAISHNAW)**

- (a) to (c) A statement is laid on the Table of the House.

**STATEMENT TO BE LAID ON THE TABLE OF RAJYA SABHA IN RESPECT OF PARTS (a) to (c) OF RAJYA SABHA STARRED QUESTION NO. 325 FOR 31<sup>ST</sup> MARCH, 2023 REGARDING “INDIAN TELECOMMUNICATION BILL”.**

(a) & (b) The proposed Telecommunication Bill is a sectoral legislation that intends to regulate the telecommunication services including internet based communication services. Both laws will complement each other as they deal with distinct areas.

(c) The Government is working on the draft based on various inputs received from the stakeholders.

\*\*\*\*\*